

Economic Affairs) and the beneficiaries will be the Indian Telephone Industries Ltd., the Hindustan Cables Ltd., the Hindustan Teleprinters Ltd., and the Posts & Telegraphs Department for the P & T's Projects. Additional production facilities to be financed from the credit will be the Palghat Factory of the Indian Telephone Industries Ltd., The new Cable Factory of the Hindustan Cables Ltd., at Hyderabad and the new Electronic Teleprinter Factory of the Hindustan Teleprinters Ltd. at Hosur.

Development of Acquired Land

by D. D. A.

*494 SHRI S. M. KRISHNA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the total area of land frozen during the last 20 years developed so far and that which is under development;

(b) what are the DDA's plans for planned development of the city;

(c) the average price at which land was acquired and later sold for housing and commercial purposes; and

(d) the total profits made out by the DDA by the sale of land so far?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Members of the Dera Ismail Khan Co-operative House Building Society

4543. SHRI K. PRADHANI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that only the persons uprooted from Dera Ismail Khan (NWFP) are entitled for allotment of plots under bye-laws of the Dera Ismail Khan Co-operative House Building Society;

(b) whether plots have been allotted and got registered in the name of

other than those displaced from Dera Ismail Khan (Non-Derawalas);

(c) if so, what is their number and their date of registration;

(d) whether certain complaints were filed by the share-holders in the Registrar's office; and

(e) if so, what action has been taken by the Registrar on these complaints?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) According to the registered bye-laws of the society, a person is eligible for membership of the society provided he is a bona fide resident of the Union Territory of Delhi and is a duly registered displaced person from District Dera Ismail Khan—now in Pakistan, before the prescribed date'.

(b) and (c). According to the information furnished by the Society, no such allotments have been made.

(d) Yes, Sir.

(e) The Registrar of Cooperative Societies has instituted an enquiry under Section 55 of the Delhi Co-operative Societies Act, 1972.

प्रबन्धक, खादी भवन के टेलीफोन बिल

4544. श्रीमती विद्यावती चतुर्वेदी : क्या ग्रामीण पुनर्निर्माण मंत्री यह बताने की कृपा करेंगे कि :

(क) खादी भवन, नई दिल्ली के प्रबन्धक के कार्यालय और प्रावासीय टेलीफोन के सम्बन्ध में 1980 में टेलीफोन बिल कितनी घनराशि का था; और

(ख) क्या टेलीफोनों पर होने वाले खर्च को कम करने के लिए समुचित निदेश जारी करने का सरकार का विचार है ?